

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

## AT HYDERABAD

O.A.No. 1408/96

Date of Order : 31.8.98

## BETWEEN :

1. K.G.Thomas  
2. B.Malleswara Rao

.. Applicants.

## AND

1. Union of India, rep. by  
its Secretary,  
Ministry of Defence,  
Govt. of India, Sena Bhavan,  
New Delhi.  
2. The Commandant,  
Military Hospital,  
Secunderabad.

.. Respondents.

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Counsel for the Applicants .. Mr.K.Sudhakara Reddy

Counsel for the Respondents .. Mr.N.R.Devraj

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## CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

*J*

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O R D E R

X As per Hon'ble Shri B S.Jai Parameshwar, Member (J) X

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Mr. K.Sudhakara Reddy, learned counsel for the applicants and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. There are two applicants in this OA. They were appointed as Tailors during 1980 and 1981 and have been working since then at Military Hospital, Secunderabad. While they were working their post carried the scale of pay of Rs.200-250. As per the recommendations of the expert classifications committee which was appointed on the basis of the recommendations of the 3rd Pay Commission, said pay scale was revised to Rs.260-400 during the year 1984. The said revised scale of pay was not given to the applicants. They rely upon the decision of the Hon'ble Supreme Court in the case of Bhagwan Sahai Carpenter and others Vs. Union of India and another (AIR 1989 SC 1215).

3. The applicants have filed this OA for a direction to the respondents to give effect the benefits of the skilled grade in the scale of pay of Rs.260-400 as per the decision of the Hon'ble Supreme Court and to pay arrears.

4. The respondents have filed their counter disputing the claims of the applicants. In earlier OA.701/96 similar contentions were considered and relying upon the decision of the Hon'ble Supreme Court in ~~Civil Appeal No.~~ <sup>against</sup> the orders passed by this Tribunal in RAs 72 to 80 of 1996 was considered and orders passed in RAs were confirmed.

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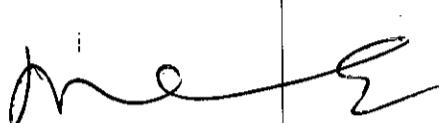
5. Hence the applicants herein shall be given all the benefits that are granted to the applicants in those batch of cases referred to above. The respondents agreed that they are eligible to get the relief as per the cases referred to above. Time for compliance is 4 months from the date of receipt of a copy of this order.

6. With the above directions the OA is disposed of.

No costs.

  
(B.S. JAI PARAMESHWAR )

Member (Judl.)

  
( R. RANGARAJAN )

Member (Admn.)

Dated : 31st August, 1998

(Dictated in Open Court)

sd

*Amul*  
D. R. 9.9.98

OA. 1408/96

Copy to :-

1. The Secretary to Ministry of Defence, Sona Bhawan, New Delhi.
2. The Commandant, Military Hospital, Secunderabad.
3. One copy to Mr. K. Sudhakara Reddy, Advocate, CAT., Hyd.
4. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
5. One copy to HBSJP M(J), CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

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29/9/98

II COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M(J)

DATED: 31/8/98

ORDER/JUDGMENT

~~M.A/R.A/C.P.HB~~

in

C.A.NO. 1408/98

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय व्यावसनिक अधिकारण  
Central Administrative Tribunal  
हైదరాబాద్ / DESPATCH

21 SEP 1998

हైదరాబాద్ స్పాయశిట్  
HYDERABAD BENCH